

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Dated: 15.01.2021

NOTICE

Take notice that the following matter listed on 15.01.2021 at 02:00 PM in the Court of Chairperson will not be taken up. The next date of hearing is 10.02.2021

S. No.	Case No.	Name of the parties	Counsel for Appellants	Counsel for Respondents
1.	Comp. App. (AT) (Ins) No. 628 of 2020 Part Heard	Jet Aircraft Maintenance Engineers Welfare Association Vs. Ashish Chhawchharia Resolution Professional for Jet Airways (India) Ltd.	Kumud Shekhar	Aman Gandhi Ashish Chhawchharia- R1 Raunak Dhillon-R2 Chirag Kamdar-R3 Siddharth Srivastava-R4
2.	Comp. App. (AT) (Ins) No. 814 of 2020	Committee of Creditors of Wind World (India) Ltd. Through State Bank of India Vs. Suraksha Asset Reconstruction Company & Ors. With	Ajay Roy	Chitranshul A.Sinha Sonali Khanna-R1 to R3 Neha Naik-IRP Shailen Shah-R4
3.	Comp. App. (AT) (Ins) No.826 of 2020	Shailen Shah, Resolution Professional of Wind World (India) Ltd. Vs. Suraksha Asset Reconstruction Ltd & Ors. With	Neha	Chitranshul A. Sinha Anshuman Chaturved- R1 to R3 S. Sagar Dhawan-R4
4.	Comp. App (AT) (Ins) No. 913 of 2020	Suraksha Asset Reconstruction Ltd. & Ors. Vs. Shailen Shah Resolution Professional, Wind World (India)Ltd. & Ors.	Chitranshul A. Sinha	Neha Naik-R1 Charu Bansal-CoC

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- 1. Notice Board**
- 2. Website: www.nclat.nic.in**

By the order of Hon'ble Acting Chairperson
-sd/-
Registrar